

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीय कंपनी विधि अधिकरण
CUTTACK BENCH
कटक खंडपीठ

ORDER SHEET OF THE HEARING ON 27th March, 2024, 10:30 A.M.

CP No. 125/CTB/2020, IA (Companies Act) No 3/CB/2024

Present: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Suresh Kothari- Vs- Rajat Buildcon India Pvt. Ltd. & Ors.
Under Section (s)	241- 242

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. Saswat Kumar Acharya, Adv.
Mr. Vinay Kumar Jain, Adv.
Mr. Subham Agrawal, Adv.

For Respondent (s)

Ms. Gurpreet Kaur Chawla, Adv.

ORDER

IA (Companies Act) No 3/CB/2024:

This is an application filed under Rule 11 of the NCLT Rules, 2016, to receive additional documents filed along with the application. Ld. Counsel, Mr. Subham Agarwal, appearing for the applicant. Ld. Counsel, Ms. Gurpreet Kaur Chawla, appearing for the respondent and said no objection. In view of no objection, this application is allowed. Additional documents taken on record.

CP No. 125/CTB/2020:

Ld. Counsel, Mr. Subham Agarwal, appearing for the applicant. Ld. Counsel, Ms. Gurpreet Kaur Chawla, appearing for the respondent. IA (Companies Act) No 3/CB/2024, is allowed today. Pleadings are completed. List the matter by 01.05.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)